

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

IA No. 135 of 2011 in  
D.F.R. No. 742 of 2011

Dated 2<sup>nd</sup> August, 2011

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of:

Southern India Mills Association ...Appellant (s)  
Versus  
Tamil Nadu Electricity Board & Anr. ... Respondent (s)

Counsel for the Appellant (s) : Mr. Nikhil Nayyar, Mr. N.L. Rajah  
Mr. TVS Raghavendra Sreyas  
Ms. Swapnil Verma

Counsel for the Respondent (s) : Mr. S. Vallinayagam

**ORDER**

**I.A No. 135 of 2011**  
*(Condone delay Application)*

The learned counsel for the Respondent-Electricity Board vehemently opposed this application, contending that there is no proper explanation for condoning the delay in filing the appeal. He seeks sometime to file the counter. Accordingly, time is granted to file the counter after serving copy on the other side.

Post the matter on **19.08.2011.**

(V. J. Talwar)  
Technical Member

(Justice M. Karpaga Vinayagam)  
Chairperson

vs/ak